

i>¿ SECTION XI

LISTED ON:

07.03.2014

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Court No.

Item No.

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 26819-26820 OF 2012
WITH PRAYER FOR INTERIM RELIEF

IN

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)

DINESH CHANDRA AWASTHI & ANR.

...PETITIONERS

VERSUS

VIJAY @ VIJAY KUMAR MISHRA & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on
03.09.2012, when the Court was pleased to pass the following order:

â€Issue Notice on the application for condonation of delay as well as on the
special leave petition.

Status quo, as obtaining today shall be maintained by the parties until
further orders.â€

Accordingly, show cause notice was issued to all the Respondent Nos. 1 to 3
by registered A.D. Post. Respondent Nos. 1 and 2 are represented through Mr. Pavan
Kumar, Advocate. Respondent No. 3 is served by Dasti but no Vakalatnama and Memo
of Appearance has been filed.

It is submitted that Counsel for the Respondent Nos. 1 and 2 has filed
Counter Affidavit and the same has been included in the SLP Paper Books.

The matter above mentioned was listed before the Court of Ld. Registrar on
13.02.2013, when the following order was passed:

â€Counter affidavit on behalf of respondent Nos. 1 and 2 has already
come on record.

Respondent No.3 is reported to be duly served through
dasti but none appeared nor any steps taken on his behalf.

No further steps required to be taken in the matter. It be
processed for listing before the Hon'ble Court as per rules.â€

The matters above mentioned are listed before the Hon'ble Court with this
office report.

Dated this the 04th day of March, 2014.

ASSISTANT REGISTRAR

Copy to: Mr. Prashant Chaudhary, Advocate

Mr. Pavan Kumar, Advocate

ASSISTANT REGISTRAR